

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **A. K. POWER INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	A. K. Power Industries Private Limited
2.	Date of incorporation of corporate debtor	12/11/2008
3.	Authority under which corporate debtor is incorporated	Ministry of Corporate Affairs, ROC, Kolkata
4.	Corporate Identity No.. of Corporate Debtor	U40104WB2008PTC130530
5.	Address of the registered office of Corporate Debtor	Shrutineer Apartment, 1st Floor (On Hit Main Road) 23/2/1/1, Bhagaban Chatterjee Lane Howrah 711101
6.	Insolvency commencement date in respect of corporate debtor	01/10/2019 (as per the Order dated 01.10.2019 in reference to the CP. (IB) No. 1376/KB/2018)
7.	Estimated date of closure of insolvency resolution process	30/03/2020 (180 days from the date of Commencement of Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arun Kumar Khandelia IBBI/ IPA-002/IP-N00514/2017-2018/11592
9.	Address and e-mail of the interim resolution professional, as registered with the Board	'Shantiniketan', 8 Camac Street, 8 <sup>th</sup> Floor, Suite, #807, Kolkata- 700017 Email: <a href="mailto:arun@cskarun.com">arun@cskarun.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	'Shantiniketan', 8 Camac Street, 8 <sup>th</sup> Floor, Suite, #807, Kolkata- 700017 Email: <a href="mailto:cirp.akpower@gmail.com">cirp.akpower@gmail.com</a>
11.	Last date for submission of claims	15 <sup>th</sup> October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a>  Physical Address: Not Applicable

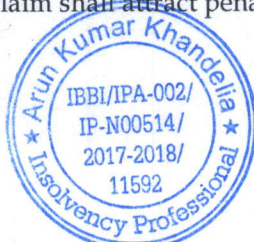
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **A. K. Power Industries Private Limited** on 01<sup>st</sup> October, 2019.

The creditors of **A. K. Power Industries Private Limited**, are hereby called upon to submit their claims with proof on or before 15<sup>th</sup> October, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Place: Kolkata  
Date: 04.10.2019

**Arun Kumar Khandelia**  
Interim Resolution Professional  
Reg. No. : IBBI/ IPA-002/IP-N00514/2017-2018/11592